HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

MONDAY, THE EIGHTH DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

I.A.No.1 of 2025
IN/AND
WRIT APPEAL NO: 985 OF 2025

Writ Appeal under clause 15 of the Letters Patent Preferred Against Order Dated 29/12/2023 in WP.No.32707 of 2014 on the file of the High Court.

Between:

R.Sampath, S/o. R.Rajaiah, aged 49 years, Occ CISF Constable No. 963440677 Presently working at Office of FACT, Udyogamandal, C.D.Sector, Cochin, Kerala, R/o. Mamidalapalli Village and Post, Veenavanka Mandal, Karimnagar District.

...APPELLANT

AND

1. The Commandant, CISF FACT, Udyogamandal, Cochin, Kerala.
2. The Deputy Inspector, General, CISF, South Zone, D-Block, Rajaji Bhavan, Besanth Nagar, Chennai.
3. The Inspector General, CISF, South Sector, Head Quarters, Ch. P.T. Campus, Chennai.
4. Central Industrial Security Force, Rep by its Director General, Head Quarters, 13-CGO Complex, Lodhi Road New Delhi.

...RESPONDENTS

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to condone the delay of 538 days in filing the Writ Appeal No.___/2025 in the interest of justice and equity.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No.1 to grant all service benefits from 01/10/2008 to 26/03/2014 along with all backwages and all service benefits, increments, promotions etc., to the petitioner by considering representation dt. 19/07/2014 as eligible service of the petitioner from the date of appointment dt.25/03/1996, pending disposal of the above writ appeal in the interest of justice and equity.

Counsel for the Appellant: Ms. G.SUDHA

Counsel for the Respondents: SRI B.NARASIMHA SHARMA,
ADDITIONAL SOLICITOR GENERAL OF INDIA

The Court delivered the following: JUDGMENT

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

I.A.No.1 of 2025

in/and

Writ appeal No.985 of 2025

JUDGMENT:

Learned counsel Ms. G.Sudha appears for the appellant through video conferencing.

Sri B.Narasimha Sharma, learned Additional Solicitor General of India, appears for the respondents.

2. Heard the learned counsel for the parties.

3. The writ appeal is directed against the order dated 29.12.2023 passed in W.P.No.32707 of 2014 and the order in Review I.A.No.1 of 2024 in W.P.No.32707 of 2014, dated 02.05.2025, whereby the learned writ court has dismissed the writ petition and the review application filed by the appellant.

4. The appellant had filed the writ petition seeking a direction to respondent No.1 to grant all service benefits from 01.10.2008 to 26.03.2014 along with back wages by considering his representation dated 19.07.2014. The learned writ Court dismissed the writ petition as well as the review application which was filed by the appellant after dismissal of the writ petition.

5. Therefore, the appellant seeks to challenge the impugned orders of the learned writ court now, which has resulted in a delay of 538 days for condonation of which I.A.No.1 of 2025 has been filed.

6. We find that there is no explanation worth its name in the short affidavit filed for condonation of delay, except that it says that the appellant is working as CISF Constable at HEC Ranchi, Jharkand State, and he could not come to Hyderabad and file the appeal within time. We are of the view that this is not a sufficient explanation to condone the delay.

7. Accordingly, I.A.No.1 of 2025 is dismissed. Consequently, the appeal is also dismissed. However, there shall be no order as to costs.

SD/- MOHD. ISMAIL
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to Ms. G.SUDHA, Advocate [OPUC]
2. One CC to SRI B.NARASIMHA SHARMA, ADDITIONAL SOLICITOR GENERAL OF INDIA, High Court for the State of Telangana at Hyderabad [OPUC]
3. Two CD Copies

BSR
PVL

HIGH COURT

DATED:08/09/2025



JUDGMENT
I.A.No.1 of 2025
IN/AND
WA.No.985 of 2025

DISMISSING THE I.A. & W.A.,

WITHOUT COSTS

18/9/25